

**FIR No. 120/2021
PS Kalyanpuri
State Vs. Himanshu Jaiswal
U/s 356/379/34 IPC.**

Application No.2

11.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant/accused.

IO through VC

This is an application for bail under Section 437 Cr.P.C moved on behalf of the applicant/accused. IO has filed reply to the same.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 15.04.2021, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/11.05.2021

**FIR No. 107/2021
PS Pandav Nagar
State Vs. Himanshu Jaiswal
U/s 356/379/34 IPC.**

Application No.11

11.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.
Ld. Counsel for the applicant/accused.
IO through VC

This is an application for bail under Section 437 Cr.P.C moved on behalf of the applicant/accused. IO has filed reply to the same.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 15.04.2021, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.05.2021

FIR No. 140/2018
PS EOW
State Vs. Veenu Singh
U/s 406/420/120B IPC

Application No.12

11.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.
Ld. Counsel for the applicant/ accused.
This is a bail application whereby Ld. Counsel for the applicant/accused is seeking interim bail on behalf of the applicant/accused. Reply filed. Arguments heard at length.

The applicant/accused is allegedly involved in offences of cheating, criminal breach of trust of grave magnitude, along with other co-accused persons. Ld. Counsel for the applicant/accused stated that husband of the applicant/accused has expired two months back and she is having two minor children to look after. Counsel for the applicant has further informed that regular bail application of the applicant/accused is pending before Hon'ble High Court of Delhi and next date of hearing is fixed as 08.07.2021. Accordingly, Ld. Counsel for the applicant/accused prays for interim bail.

However, the case of accused falls under the criteria laid down by Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021, for grant of interim bail for decongestion of jail pursuant to Corona outbreak. Accordingly, accused is granted interim bail for a period of 45 days subject to her furnishing a bail bond in the **sum of Rs.50,000/- with two local sureties** each of the like amount (since the applicant/accused was once declared absconder). Accused shall abide by conditions as laid down in Sec 437(3) Cr.P.C. and shall not commit similar offence while being released on interim bail failing which her interim bail may be cancelled. It is clarified that this order is not passed on merits but on exigency as mentioned above and subject to any directions of Hon'ble High Court to the contrary. Application stands disposed of accordingly.

A copy of this order be sent to Jail Superintendent and one copy of order be also given dasti to Ld. Counsel for accused.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/11.05.2021

FIR No. 138/2019
PS EOW
State Vs. Anil Kumar Sharma
U/s 406/420/120B IPC.

Application No.13

11.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant/accused.

This is an application whereby Ld. Counsel for the applicant/accused is seeking interim bail/regular bail on behalf of the applicant/accused. Reply filed. Arguments heard at length.

Applicant/accused is allegedly involved in offences of cheating and criminal breach of trust with respect to many home buyers. He is further involved in multiple cases of similar nature. Hence at this stage, I am not inclined to grant regular bail to accused in view of the nature of allegations against him. However, case of accused falls under the criteria laid down by Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021, for grant of interim bail for decongestion of jail pursuant to Corona outbreak. Accordingly, accused is granted interim bail for a period of 45 days subject to his furnishing personal bond in the **sum of Rs.1,00,000/- with one local surety** of the like amount. Accused shall abide by conditions as laid down in Sec 437(3) Cr.P.C. and shall not commit similar offence while being released on interim bail failing which his interim bail may be cancelled. It is clarified that this order is not passed on merits but on exigency as mentioned above and subject to any directions of any superior court to the contrary. Application stands disposed of accordingly.

A copy of this order be sent to Jail Superintendent and one Copy of order be also given dasti to Ld. Counsel for accused. Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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